

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 13 DEC 1994

APPLICATION NO: 1116/94 & 1260 to 1266/94

APPLICANTS:- Mr. S. Sugumaran and Seven others 13/12/94
V/S.

RESPONDENTS:- Deputy Director Accounts (Postal)
Karnataka and another.

To.

① Sri. N. G. Phadke
Advocate No 502/40,
54th Cross 'KAUSALYA'
III Block, Rajajinagar
Bangalore-10

② Sri. G. Shanikappa
Addl. C. G. S. C.,
High Court Bldg
Bangalore-1

Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.
--xx--

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 02-12-94

Issued on
13/12/94

13/12/94

O/C

13/12/94
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

ORIGINAL APPLICATION NOS. 1116/1994

§ 1260 to 1266/94

DATED THIS THE SECOND DAY OF DECEMBER, 1994

Mr. Justice P.K. Shyamsundar, Vice Chairman

1. Mr. S. Sugumaran
Son of P. Shanmugam, aged
about 44 years.
 2. Smt. Vijayalakshmi G.
Krishnan, wife of K. Gopalakrishnan
aged about 45 years
 3. Mr. M. Radhakrishnan
Son of M.R. Meenakshi Sundaram,
aged about 45 years.
 4. Mr. M.S. Gnananandam
Son of Madalaimuthu
Aged about 47 years.
 5. Smt. Nagamani S. Rao
Wife of S.G. Subha Rao
Aged about 42 years.
 6. Smt. A. Buvaeswari
Wife of G. Vishwanathan
Aged about 44 years.
 7. Smt. S. Gowri
Wife of K. Vijayendra
Aged about 43 years.
 8. Smt. M.S. Jayalakshmi
Wife of T.S. Nagaraja Rao
aged about 48 years.
- Applicants

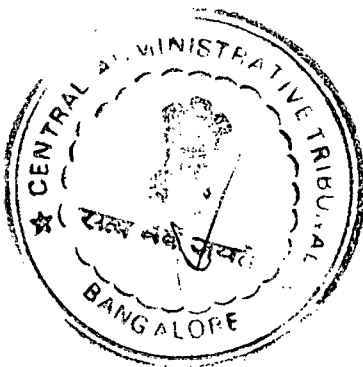
All are now working at
O/O Deputy Director of Accounts
(Postal), G.P.O. Buildings,
Karnataka Circle, Bangalore-560 001.

(Shri N.G. Phadke, Advocate)

Vs.

1. Deputy Director of Accounts (Postal)
G.P.O. Buildings, Karnataka Circle
Bangalore-560 001.
2. The Secretary
Department of Posts, Govt. of
India, Dakkar Bhavan, New Delhi.
(Mr. G. Shantappa, A.C.G.S.C.)

..... Respondents



O R D E R

Mr. Justice P.K. Shyamsundar

In view of the fact that the controversy raised in these applications are also the subject matter of decision by the Supreme Court in SLP No.12533/92, I think it appropriate to direct the rights of the applicants herein to stand regulated by the outcome of the decision in the pending SLP supra.

2. All these applications therefore stand disposed of as aforesaid. The Union Government is directed to abide by the final direction in the SLP supra and to regulate the rights of the parties based on the judgement of the Supreme Court therein.

SD/-
(P.K. SHYAMSUNDAR)

VICE CHAIRMAN



TRUE COPY

13/12/94
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore